

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 133/MP/2021
along with I.A. No. 52/2021**

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the relevant provisions of the PPA, inter alia seeking extension/ deferment of Scheduled Commissioning Date for 45.6 MW out of the total 250 MW wind power project on account of Force Majeure events which delayed the Petitioner in performing its obligations under the Power Purchase Agreement dated 02.01.2018 (?PPA?); declaration that the Petitioner's Termination Notice dated 20.06.2021 claiming discharge by way of termination of the PPA with respect to the limited un-commissioned capacity of 19.9 MW out of the Project, in accordance with Article 4.5.3 read with Article 13.5 of the PPA is valid and binding; and consequential reliefs in relation thereto.
- Date of Hearing : 13.4.2022
- Coram : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : M/s ReNew Power Private Limited (RPPL)
- Respondents : Solar Energy Corporation of India Limited (SECI) & Ors.
- Parties Present : Mr. Sajan Poovayya, Senior Advocate, RPPL
Mr. Aniket Prasoon, Advocate, RPPL
Ms. Priya Dhankar, Advocate, RPPL
Ms. Raksha Agarwal, Advocate, RPPL
Mr. M.G. Ramachandran, Senior Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Ms. Srishti Khindari, Advocate, SECI
Mr. Ishan Nagpal, RPPL
Mr. Vasav, RPPL
Mr. Shreedhar Singh, SECI
Mrs. Shubham Mishra, SECI
Ms. Neha Singh, SECI
Ms. Aditee Nitnavare, SECI

Record of Proceedings

Case was called out for virtual hearing.



2. During the course of hearing, learned counsel for the Petitioner referred to the 'note of arguments' and made detailed submissions. However, learned counsel could not conclude his submissions due to prior commitment in Hon`ble High Court of Delhi and accordingly, requested to adjourn the matter.
3. Matter is Part-heard.
4. The matter shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**